

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
25-06-2024 AT 10:30 AM**

Company Petition IB/98/2021

AND

IA(IBC) 707/2024 in Company Petition IB/98/2021

u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Harikrishna Polavarappu & Varam Bio Energy Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 707/2024

Learned Counsel Ms Sarvani Desiraju, for applicant present physically.

No representation for the Personal Guarantor. Learned counsel Mr Purnachanra Rao present and stated that he had not received any instructions from the Personal Guarantor to appear in this matter.

As notice to the Personal Guarantor has not served as "in-sufficient address". Let a fresh notice to the proper address to be sent to the Personal Guarantor within three days from today through registered/speed post within three days and also by way of e-mail call on 19.07.2024. Meanwhile, objections if any by the Personal Guarantor.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)